

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

**ITEM No. 19**  
**C.P.(IB)-3504(MB)/2019**

**IN THE MATTER OF:**

Nanda R Bajaj Sole Proprietor of NRB Traders  
v.  
Eurolife Healthcare Private Limited

.... Petitioner/Applicant  
.... Respondent

**Order Under Section 9 of Insolvency & Bankruptcy Code**

**Order delivered on 22.06.2021**

**CORAM:**

**SH. BHASKARA PANTULA MOHAN**  
**HON. ACTG. PRESIDENT**

**SH. RAVIKUMAR DURAISAMY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant	Mr. Amit Sing
For the Respondent	Mr. Ajinkya Kurdukar, Adv.

**ORDER**

This Bench directs the petitioner to take out personal notice and serve upon all the respondents and file proof of service within four weeks.

List the matter for further consideration on 13.07.2021.

**Sd/-**  
**(BHASKARA PANTULA MOHAN)**  
**ACTG. PRESIDENT**

**Sd/-**  
**(RAVIKUMAR DURAISAMY)**  
**MEMBER (TECHNICAL)**

22.06.2021  
DEEPAK KUMAR